



Crl.R.C.No.695 of 2022

IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED : 13.06.2022

CORAM :

THE HON'BLE MR.JUSTICE D.BHARATHA CHAKRAVARTHY

Crl.R.C.No.695 of 2022

K.Sadagopan (Male/Age 64)
S/o.Kuppa Pillai

... Petitioner

Versus

1.State Rep.by,
Inspector of Police,
CCB (Job Racketing Wing) Team XXVIII
Veppery, Chennai – 600 002.
(Crime No.6 of 2017)

2.Jeganathan @ Jegan

3.Indumathi

4.The Branch Manager,
Axis Bank,
Anna Nagar Branch Shanthi Colony,
Chennai.

... Respondents

Criminal Revision Case filed under Section 397 read with 401 Code of Criminal Procedure, to set aside the order of dismissal passed in C.M.P.No.702 of 2021 by learned Judicial Magistrate No.I, at Poonamalee and further direct that the interim custody of the money in the fixed deposits of the third respondent/second accused be returned to the petitioner herein, by allowing the instant revision.



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For Petitioner : Mr.N.A.Ravindran
For Respondents : Mr.S.Vinoth Kumar,
Government Advocate (Crl.side)

ORDER

It is a case of job racketing and the petitioner is the victim in this case. In the course of Investigation, the police had seized some money and froze the account of the accused. Subsequently, the petitioner by way of an application under Section 451 and 457 of Cr.P.C. sought for return of money of Rs.10 lakhs as interim custody. But the learned Magistrate, rejected the application stating that the investigation is at the nascent stage and it has to be decided only during trial.

2. The petitioner appears to be a very greedy person, as he has paid a sum of Rs.78 Lakhs for the purpose of getting a Class-I job. But, he has to wait for the trial to complete as then only the Court can return the money after clear finding in that regard. A prayer is made to expedite the trial.

3. It is to be understood by all concerned that public appointment is only by selection process and no job can be obtained by giving bribe. But in this case, it is seen that the petitioner with his full knowledge has given a



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huge amount of Rs.78 Lakhs for the purpose of securing job under Class -I, without any thought about that how many years a person has to work and earn that much of salary and without any guilt as to what will happen to the person, who has scored more marks. Hence, this Court is not inclined to pass any order expediting the trial and the petition is liable to be dismissed.

4. Accordingly, this Criminal Revision Case is dismissed, without any merits.

13.06.2022

Index : yes/no

Speaking/Non-speaking order

klt

To

- 1.The Judicial Magistrate No.I, at Poonamalee.
- 2.The Public Prosecutor, High Court of Madras.
- 3.The Inspector of Police, CCB (Job Racketing Wing) Team XXVIII
Veppery, Chennai – 600 002.



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